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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY.

Original Application No.469/87.

Shri P.G.Khanapurkar,
C/o.A.V.Anturkar,
Advocate,
528, Narayan Peth,
Vishwarshobha Co-op. Hsg.Soc.
Pune-30.

... Applicant

V/s.

1. Union of India,
2. The Secretary,
Ministry of Defence,
Government of India,
New Delhi-110 011.
3. The Engineer in Chief,
Kashmira House,
Defence Headquarters,
New Delhi-110 011.

... Respondents

Coram: Hon'ble Vice-Chairman, Shri B.C.Gadgil,
Hon'ble Member(A), Shri P.Srinivasan.

Tribunal's Order:

Dated: 10.9.1987.

Heard Mr.Bhalerao for the applicant. The applicant has a grievance that he was not promoted to the post of Executive Engineer in 1968 or at any rate in 1970, when he was exonerated from the departmental enquiry. We do not propose to decide as to whether such claim would be barred by time, in view of the fact that this Bench would not have any jurisdiction. The applicant, on the date when he filed this application, was posted at Dehra Dun. All the respondents against whom the reliefs are prayed are at Delhi. It is admitted before us that the promotion to the post of Executive Engineer are made by Respondent No.3 i.e. Engineer-in-Chief at Delhi. In view of Rule.6 of the Central Administrative Tribunal (Procedure) Rules,1987 which are in force from January, 1987, this Bench will not have any jurisdiction and consequently the application will have to be returned to the applicant for presentation before the appropriate Bench. The application is therefore directed to be so returned.

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B.C.G.

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This order and other earlier orders should be retained in our office. The original application together with all copies of the orders be returned to the applicant. There are few copies of the applications, they should also be returned. But one copy of the application should be retained.

B.C.Gadgil
(B.C.GADGIL)
VICE -CHAIRMAN
P.Srinivasan
(P.SRINIVASAN)
MEMBER(A).